

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No.4768/2024

(Arising out of impugned final judgment and order dated 16-03-2024 in CRLMP No. 130/2023 in S.C. No.588 of 2018 passed by the Learned Special Court for the trial of PMLA cases/special court (SPE/CBI)-I/NIA, Ernakulam)

S MARTIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION)

Date : 12-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) Dr. Aditya Sondhi, Sr. Adv.  
Ms. Rohini Musa, AOR  
Ms. Meghna T M, Adv.For Respondent(s) Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Rajan Kr.Chourasia, Adv.  
Mr. Arvind Kumar Sharma, AOR  
  
Mr. Mukesh Kumar Maroria, AORUPON hearing the counsel the Court made the following  
O R D E R

To be heard along with SLP (Criminal) Diary No. 22328/2023.  
It will be open for the respondent to file counter affidavit.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS(AVGV RAMU)  
COURT MASTER (NSH)